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Central Administrative Tribunal  
Principal Bench : New Delhi

O.A. No. 2103/2003

New Delhi this the 27th day of August, 2003

Hon'ble Shri Kuldip Singh, Member (J)

Smt. Kiran Bala  
w/o late Shri Kalu Singh,  
R/o 89-A, DDA Flats,  
Chilla, Mayur Vihar Phase-I,  
Delhi.

...Applicant

(By Advocate : Shri Durgainder Singh)

Versus

Union of India,  
Through Secretary,  
Ministry of Social Justice &  
Empowerment,  
Shastri Bhawan,  
New Delhi.


...Respondent

O R D E R (ORAL)

By Shri Kuldip Singh, Member (J)

Applicant has a grievance that after expiry of her husband she has not received family pension.

2. The facts in brief are that applicant's husband was appointed as Driver in the implementation Committee, Cabinet Secretariat, Govt. of India on 1.7.1989. On 15.1.1990 he was appointed to the post of Staff Car Driver in the Ministry of Welfare and he has served the Ministry of Welfare till the time of his death. Though after his expiry certain payments with regard to leave encashment, GPF payment etc. have been released but no family pension has been sanctioned in favour of the applicant despite the fact that applicant has made a representation thereafter. The representation made by the applicant has not yet been responded to by the respondents.



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3. In these circumstances, I find that the OA can be disposed of at this stage itself with the direction to the respondents to dispose of the representation of the applicant by passing a reasoned and speaking order within the stipulated period.

4. Accordingly, I allow the OA with the direction to the respondents to decide the representation of the applicant for grant of family pension by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.



(KULDIP SINGH)  
MEMBER (J)

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